

**IN THE HON'BLE COURT OF NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI.**

O.A. NO. 202/2023

(I.A. No. 475/2023)

In the matter of:

Gaurav Sharma

Applicant

Versus

Govt. of NCT of Delhi & Ors.

Respondent

SUBJECT: Regarding action taken in terms of above said matter.

Sir,

It is submitted that the applicant has filed the present application stating that a large number of hawkers, shopkeepers and vehicles are obstructing emergency movement of ambulances around AIIMS & causing pollution. As per petition, pavements are encroached by shopkeeper & hawkers and there is no green belt to absorb dust and carbon dioxide. In this regard Hon'ble NGT was satisfied that the matter needs consideration and hence, a committee was constituted for proper addressal of the issue.

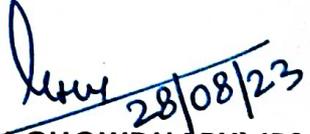
Further, it was viewed that the encroachment may relate to the local Police and hence, in this regard an Action Taken Report was sought. In view of above said facts it is pertinent to mention here that the local Police has always taken measures to prevent encroachment. On several occasions with the collaboration of MCD and SDM South, encroachment removal programs were conducted. On 06.02.2023 encroachment removal program was conducted with SDM South and all the illegal vendors, hawkers etc. were removed and prohibition of re-encroachment was ensured. Further, on 08.02.2023, checking was conducted by local Police along with MCD and

further removal of encroachment was conducted near AllMS, on Aurobindo Marg. Later on 27.02.2023, encroachment removal program was again conducted with MCD Staff near AllMS Aurobindo Marg area and essential steps were taken. On 16.03.2023, encroachment removal program was again conducted with MCD. The encroachment was removed & re-encroachment was prohibited and proper action was taken. Further, on 19.04.2023, 17.05.2023, 06.07.2023, 07.07.2023, 12.07.2023, 13.08.2023 and 18.08.2023 joint encroachment removal programmes were conducted with MCD and appropriate action was taken by MCD. Till now 10 cases U/s 283 IPC have been registered against the encroachers and action U/s 66 DP Act is also being taken. Staff has also been briefed to strictly prohibit re-encroachment.

In view of above said facts it is most humbly submitted that timely action has been taken in view of illegal encroachments with the collaboration of MCD. Further, all possible steps have been taken to prohibit any kind of re-encroachment. The staff has been strictly briefed to ensure that no such activity takes place. Encroachment removal programs are conducted almost twice a week to curb this issue. Whenever any agency approaches the local police for carrying out an anti-encroachment drive, necessary assistance is provided by local police.

It is, therefore, most humbly submitted that timely and necessary action has been taken in view of issue of encroachment and same will continue in the future as well. Necessary compliance of order shall be done effectively and in a time bound manner.

Submitted Please.


(CHANDAN CHOWDHARY) IPS
DY. COMMISSIONER OF POLICE
SOUTH DISTRICT, NEW DELHI

No. 598 NGT Cell/South District, dated New Delhi, the 28/08 /2023.